

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 117 of 2021**

**IN THE MATTER OF:**

**Vidharbha Industries Power Ltd. ....Appellant**

**Vs**

**Axis Bank Ltd. ....Respondent**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Arshit Anand and Mr. Himanshu Satija, Advocates.**

**For Respondent: Mr. Ravi Kadam, Sr. Advocate with Mr. Vishal Binod, Ms. Manini Bharti and Mr. Nitesh Jain, Advocates.**

**O R D E R**  
**(Through Virtual Mode)**

**15.02.2021:** Since the issue raised in this appeal is in regard to default and the application under Section 7 of I&B Code is stated to be pending before the Adjudicating Authority at the stage of admission for last 13 months, we deem it appropriate to request learned counsel for the parties to put in short written submissions, not exceeding two pages within one week.

List the matter 'for orders' on **22<sup>nd</sup> February, 2021** as Case no.1.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*